

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

IA NO. 762 OF 2018
IN DFR NO. 1540 OF 2018

Dated : 22nd October, 2018

Present: Hon'ble Mr. Justice N.J. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of :

Uttarakhand Power Corpn. Ltd. Appellant(s)

Vs.

M/s Greenko Budhil Hydro Power Ltd. & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Pradeep Misra

Counsel for the Respondent(s) : Mr. Hemant Singh
Mr. Lakhsyajit Singh Bagdwal
Mr. S. Ahmed for R-1

Mr. Buddy A. Ranganadhan
Ms. Stuti Krishan for R-2

ORDER

(IA no. 762 of 2018 – delay in filing)

Learned counsel, Mr. Hemant Singh prays for another one week's time to enable him to file his reply on the ground that he could not prepare his reply on IA No. 762 of 2018 filed by the Appellant for condonation of delay in filing the Appeal as he was not keeping well.

Submission made by the learned counsel appearing for the first Respondent, as stated supra, is placed on record.

Learned counsel appearing for the first Respondent is permitted to file his reply on IA No. 762 of 2018 filed by the Appellant for condonation of delay in filing the Appeal by 30.10.2018, after duly serving copy on the other side.

List this matter on 30.10.2018, at the request of the learned counsel appearing for the first Respondent to enable him to make his reply in compliance of the earlier order dated 26.09.2018.

(S.D. Dubey)
Technical Member
Pr/kt

(Justice N.K. Patil)
Judicial Member